

(b) Porters	4
Sweepers	2
Peon	1
Night Guard	1

(c) Air Services operate to Cooch-Bihar on three days a week. The casual employees are required to attend the arrival and departure of the aircraft on a part-time basis. There is no full time requirement for the staff even on days when the flights operate. Indian Airlines do not therefore intend to take the above staff on their regular establishment.

(d) No, Sir.

Recruitment of Junior Traffic Assistants in Indian Airlines

5755. SHRI B. K. DASCHOWDHURY: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state;

(a) whether a second interview was held in 1970 for applicants belonging to Scheduled Castes and scheduled Tribes in the Indian Airlines for the post of Junior Traffic assistants advertised in 1969, in the Eastern sector headquarters at Calcutta and whether any panel has been formed for recruitment after final selection has been made;

(b) if so, the names of the Scheduled Castes and Scheduled Tribes applicants whose names have been empanelled for such posts;

(c) how soon the persons in the panelled list will be recruited to fill the quota required for Scheduled Castes and Scheduled Tribes; and

(d) the reasons for the delay in recruitment?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH):

(a) Yes, Sir.

(b) Twenty-six Scheduled Caste and one Scheduled Tribe candidates were empanelled. Out of these, twenty Scheduled Caste and the Scheduled Tribe candidates have been appointed. Three Scheduled Caste candidates who were offered appointments did not join. Three other Scheduled Caste candidates are in the panel which is valid up to February, 1972.

(c) All vacancies reserved for Scheduled Caste candidates have been filled up. There are seven reserved vacancies for Scheduled Tribes. Indian Airlines have already initiated action to recruit Scheduled Tribe candidates.

(d) Selections are made after a written test and interview of the candidates who are successful in the written test. There is generally a time lag as the answer books of the candidates have to be scrutinized. On this occasion there was further delay due to the efforts made to empanel several Scheduled Caste candidates by having more than one interview after reducing the criteria for selection.

Excise Duty on Opium and Narcotics

5756. SHRI MOHINDER SINGH GILL: Will the Minister of FINANCE be pleased to state:

(a) the total amount of revenue earned by the Central Government from the excise duty bid money on contracts on Opium and other narcotics (year-wise) during the last three years;

(b) the approximate number of addicts to such drugs in the country;

(c) the measures taken by the Central Government to rehabilitate the addicts of narcotics; and

(d) whether Government propose to remove the ban on their use, and if so, when?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): (a) The Central Government is concerned with cultivation, manufacture and sale for export, of opium. The State Governments derive revenue by way of excise duty on opium and other narcotics. The requisite information is being collected and will be laid on the Table of the Sabha.

(b) and (c) The information is being collected and will be laid on the Table of the Sabha.

(d) There is no such proposal under the consideration of the Government of India.